

(b) whether it is a fact that this is being done with the collusion of the management and police with the black-marketeers;

(c) whether any investigations have been made in the matter; and

(d) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Complaints about black-marketing in cinema tickets at these theatres were received by the Delhi Police.

(b) No, Sir.

(c) Recently six persons were arrested by Delhi Police on complaints received against them about black-marketing in cinema tickets at Imperial and Khanna Theatres of Pahar Ganj, New Delhi.

(d) The cases registered u/s 9-B of the U.P. Entertainment Act against these persons are *sub judice*.

BURNING CASE IN SRINIVASAPURI,
NEW DELHI

5217. SHRI NARENDRA KUMAR SALVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any arrests have been made in the case known as "Srinivaspuri Burning Tragedy" in the third week of June, 1968; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir, Two 'persons' were arrested by the Delhi Police during the investigation of the case registered in this connection.

(b) Does not arise.

LAWLESSNESS IN SRINIVASAPURI,
NEW DELHI

5218. SHRI NARENDRA KUMAR SALVE: Will the Minister of

HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the frequent news reports in the Delhi Press of the growing incidents of lawlessness in the Srinivaspuri area of New Delhi; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The attention of the Government has been drawn to a press report which appeared in "The Hindustan Times" on 29th June, 1968 regarding unlawful activities in Srinivaspuri colony of New Delhi.

(b) All such reports are carefully looked into with a view to take necessary action. Surveillance of bad characters, intensive and frequent patrolling by plain-clothes and uniformed policemen as well as by mobile vans in the affected areas and other preventive action in accordance with law are some of the general measures adopted to deal with such unlawful and undesirable activities.

SMUGGLING OF LIQUOR

5219. SHRI NARENDRA KUMAR SALVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a car belonging to a V.I.P. of the Government of India which was being used to smuggle in liquor from Faridabad has been impounded by the Police;

(b) if so, the name of the V.I.P.; and

(c) the action taken against him?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). On 23-6-1968, liquor was seized from a car bearing registration No. DLK 8301 and the car was impounded by the Delhi Police. This car, belonging to Shri